

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No. 123
CP(IB)/60(MP)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Encore Asset Reconstruction Company Pvt Ltd
V/s
Keshav Kumar Nachani
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on 21/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Roshan Verma (Physical)
For the Respondent : Ld. Adv. Mr. B.M. Maheshwari

ORDER

Learned Counsel for the Respondent seeks and is granted to file a reply. It is to be filed within two weeks without fail by giving a copy to the other side.

The matter stands adjourned to 23.09.2022.

-Sd-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-Sd-

**MADAN B. GOSAVI
MEMBER (JUDICIAL)**